

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH  
XXLXXXXXXLXXXXXX

(2)

O.A. No.  
XXXXXX

285

1990

DATE OF DECISION 9.8.1990

Shri Gopal Ram

Petitioner

Petitioner in person

Advocate for the Petitioner(s)

Versus

Secretary to the Govt. of India &amp; Ors. Respondent

Mr. J.D. Ajmera Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. A.V. Haridasan .. .. Judicial Member

The Hon'ble Mr. M.M. Singh .. .. Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement? *AN*
4. Whether it needs to be circulated to other Benches of the Tribunal? *NO*

Shri Gopal Ram,  
Office of the Regional Labour  
Commissioner (Central),  
Shram Bhavan,  
Khanpur,  
Ahmedabad-1.

.. Applicant

(Petitioner in person)

Versus

1. The Secretary to the Govt.  
of India, Ministry of Labour,  
Shram Shakti Bhavan,  
Rafi Marg,  
New Delhi - 110 001.

2. The Chief Labour Commissioner (C),  
Shram Shakti Bhavan,  
Rafi Marg,  
New Delhi - 110 001.

3. Regional Labour Commissioner (C),  
Shram Bhavan,  
Khanpur, Ahmedabad.

.. Respondents

(Advocate - Mr. J.D. Ajmera )

CORAM : Hon'ble Mr. A.V. Haridasan .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

O.A. No. 285 of 1990

O R D E R

9.8.1990.

Per : Hon'ble Mr. A.V. Haridasan .. Judicial Member

Heard the applicant and Mr. JS Yadav for Mr. J.D. Ajmera counsel for the respondents. The case is admitted.

In the application, it is averred that against the impugned order of punishment, the applicant has filed an appeal before the Chief/Commissioner (Central) respondent No. 2 on 30th August, 1989 and the same is still pending before him. Hearing the applicant and counsel for the respondents, we are satisfied that

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the interest of justice will be met if the second respondent is directed to dispose of the appeal filed by the applicant on 30th August, 1989 within a reasonable time. Hence, we dispose of this application, directing the second respondent to consider the appeal submitted by the applicant on 30th August, 1989 on merits and to dispose of the same within a period of three months from the date of receipt of this order by a speaking order. No orders as to cost.

M. M. Singh

( M M Singh )  
Administrative Member



( A V Haridasan )  
Judicial Member

\*Mogera